

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO. 1

EXCISE MISCELLANEOUS APPLICATION NO. 70131 OF 2021

IN

EXCISE APPEAL No. 70097 of 2018

(Arising out of Order-in-Appeal No. GZB/EXCUS/000/APPL-MRT/222/2017-18 dated 07.11.2017 passed by the Commissioner (Appeal), Customs, Central Excise & Service Tax, Meerut, Uttar Pradesh)

**Commissioner, Central Goods and
Service Tax, Ghaziabad**

C.G.O Complex-II, Kamla Nehru Nagar,
Ghaziabad

....Appellant

Versus

M/s. RSPL Ltd.

B-14, Site-IV, Industrial Area Sahibad,
Ghaziabad, Uttar Pradesh

...Respondent

APPEARANCE:

Shri T.M. Siddiqui, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: September 24, 2021

FINAL ORDER NO.70230 / 2021

JUSTICE DILIP GUPTA

The Department wishes to withdraw this appeal because of the prescribed monetary limit in the instructions dated August 22, 2019. The application is allowed and the appeal is dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Archana